

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 15 of 2011 &
I.A. Nos. 27, 28, 29 & 30 of 2011

Dated :14th March, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Lanco Power Limited **... Appellant(s)**

Versus

Haryana Electricity Regulatory Commission & Ors. **....Respondent(s)**

Counsel for the Appellant(s):	Mr. Shanti Bhushan, Sr. Adv. with Mr. Manu Nair, Mr. L. Vishwanathan & Mr. Arun Mohan
Counsel for the Respondent(s):	Mr. Parag Tripathi (ASG) with Mr. Aashish Bernard, Mr. A. Singh & Mr. Anuj Bhandari for R.3 Mr. Ravi Shankar, Sr. Adv. with Ms. Suparna Srivastava for R.5 Mr. M.G. Ramachandran with Mr. Apoore Karol, Mr. Chirag Kher for R.2 Mr. Anand K. Ganesan with Mr. Rajesh Monga (Rep.) for HERC Ms. Swapna Seshadri with Mr. S.R. Narasimhan, Dy. Gen. Manager(Rep.) For R.4

ORDER

I.A.No. 27 of 2011
(Application for stay)

We have heard the learned counsel for the parties.

Post the matter for Orders on **23.03.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/ks